

**GOVERNMENT OF INDIA
NEW AND RENEWABLE ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:3061
ANSWERED ON:17.12.2015
Financial Assistance to NGOs
Laguri Smt. Sakuntala

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether any financial assistance has been provided to Non-Governmental Organizations (NGOs) for schemes sponsored by the Ministry of New & Renewable Energy in Odisha;
- (b) if so, the details thereof for the last three years, district-wise;
- (c) the names of NGOs which have been provided the said financial assistance along with the details of work done by them during the said period;
- (d) whether the Government has conducted review of the work done by these NGOs; and
- (e) if so, the details and the outcome thereof and follow up action taken by the Government thereon?

Answer

THE MINISTER OF STATE FOR POWER, COAL & NEW AND RENEWABLE ENERGY (INDEPENDENT CHARGE) (SHRI PIYUSH GOYAL)

(a),(b)&(c): A Statement giving the details of financial assistance provided to Non-Governmental Organizations (NGOs) during the last three years in the State of Odisha under the schemes sponsored by the Ministry of New & Renewable Energy is given in Annexure.

(d)&(e): Periodical review of the progress of work done is a necessary component of the schemes of the Ministry. It is mandatory under the National Biogas and Manure Management Programme that all the plants set up by any organization including NGOs are physically verified by the officials of the State Nodal Agency (SNA). Further, sample inspections are also carried out by the designated Regional Biogas Training Centers and the progress of the programme is reviewed on monthly and quarterly basis based on inspection reports received from SNA. Under the Off-grid Solar PV Applications, The Energy Resources Institute (TERI), engaged for the work of installation of solar lantern charging stations, periodically conducts the review to ensure effective usage and functioning of the stations through their associate NGOs in the State and submit the reports to the Ministry for releasing the funds.
